

10

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. No.2685/2004

New Delhi this the 26<sup>th</sup> day of September, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Shri Shanker Raju, Member (J)

R.N. Yadav

S/o Shri Desh Ram  
Resident of Village: Bagrola,  
Sector-8, Dwarka,  
New Delhi-110045.

-Applicant

(By Advocate: Shri R.N. Yadav, proxy for  
Shri A.K. Trivedi)

Versus

1. Union of India,  
Through Its Secretary,  
Ministry of Defence,  
South Block, New Delhi.

2. The Engineer-in-Chief  
E-in-C's Branch, Army HQs  
Kashmir House, New Delhi.

3. The Chief Engineer,  
HQs Chief Engineer,  
Western Command, Chandimandir.

4. The Garrison Engineer  
Red Fort, Provyn Road,  
Mall Road, Delhi.

5. The Garrison Engineer  
No. 868, Engineers Work Section  
C/o 99 A.P.O.

-Respondents

(By Advocate: Shri S.S. Khan)

**ORDER (Oral)**

**Hon'ble Shri Shanker Raju, Member (J)**

Learned counsel for respondents states that the claim of the applicant for consequential benefits including fixation of his pay along with arrears of pay and pension has already been accorded by passing an order dated 19.3.2005, a copy of which has been produced before us in the court which is taken on record

2. In view of the above, nothing survives in the present OA and the same is accordingly disposed of with liberty to the applicant to assail the same, if so advised, in accordance with law.

*S. Raju*  
(Shanker Raju)  
Member (J)

cc.

*V.K. Majotra*  
(V.K. Majotra)  
Vice Chairman (A)

26.9.05